

**(RESERVED ON 08.01.2020)**

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH  
ALLAHABAD**

This is the **10<sup>th</sup>** day of **January, 2020**.

**ORIGINAL APPLICATION NO. 330/00370/2017**

**HON'BLE MR RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MS. NAINI JAYASEELAN, MEMBER (a)**

1. Abhishek Kr. Jha, S/o Shri Navin Jha, r/o 116 C, Railway Colony, Mirzapur.
2. Navin Chand Jha, S/o Baneshwar Jha, r/o 116 C, Railway Colony, Mirzapur.

.....Applicants

**VERSUS**

1. Union of India through the General Manager, North Central Railway, Allahabad.
2. The Divisional Railway Manager, NCR, Allahabad.
3. The Divisional Railway Manager (Personnel), NCR, Allahabad.

.....Respondents

Advocate for the Applicants : Shri S.K. Singh Vashisth

Advocate for the Respondents : Shri Atul Kumar Shahi

**O R D E R**

**Delivered by Hon'ble Rakesh Sagar Jain, Member-J**

Heard Shri S.K. Singh Vashisth, learned counsel for the applicants and Shri Atul Kumar Shahi, learned counsel for the respondents.

2. The applicants have filed this Original Application seeking direction to the respondents to consider the case of applicant no. 1 for appointment under LARSGESS Scheme.
3. The Railway was running a Scheme known as Liberalised Active Retirement Scheme for Guaranteed Employment for Safety Staff (in short LARSGESS).

4. As per the OA, applicant No. 2, who is father of applicant no. 1, while working as Helper Grade I under the respondents at Mirzapur, applied for his voluntary retirement under the LARSGESS and also for appointment of his son i.e. applicant No. 1 under the said Scheme. However, the applicants were informed that the TRD is not coming in the purview of above policy. Thereafter, the applicants submitted representation dated 01.05.2013 as well as reminders. Having received no response, the applicants filed OA No. 1604/2015 which was disposed of by this Tribunal vide order dated 06.01.2016 (Annexure A-9) and in compliance of the order of this Tribunal, the respondents have passed the impugned order dated 04.12.2016 (Annexure A-1). Learned counsel for the applicants states that the grievance of the applicants would be redressed if a direction is given to the competent authority to consider the claim of the applicants in accordance with the Railway Board order dated 26.09.2018 (R.B.E. No. 150/2018) as well as Circular dated 28.09.2018 (RBE No. 151/2018).

5. Main relief in the OA is to consider the appointment of the ward of the applicant no. 2 under the Liberalised Active Retirement Scheme for Guaranteed Employment for Safety Staff (in short LARSGESS).

6. The issue of LARSGESS Scheme was examined by Hon'ble Punjab and Haryana High Court in CWP No. 7714/2016 arising out of the order passed by Chandigarh Bench of this Tribunal in the case of Kala Singh and others vs. Union of India and others in OA No. 060/656/2014. While disposing of the CWP No. 7714/2016, Hon'ble High Court vide the judgment dated 27.04.2016 held that the LARSGESS Scheme does not stand the test of the Article 14 and 16 of the Constitution of India and the Railway Board was directed to re-consider the said Scheme. The Review

petition filed by the respondents was also dismissed by Hon'ble High Court vide order dated 14.07.2017. Subsequently the Railway Board challenged the order of Hon'ble High Court before Hon'ble Supreme Court in the SLP (C) No. 508/2018 and vide order dated 8.1.2018, Hon'ble Supreme Court declined to interfere with the order of Hon'ble High Court.

7. Thereafter, the Railway Board has reviewed the LARSGESS Scheme as per the direction of Hon'ble Punjab and Haryana High Court and vide its order dated 26.09.2018 (R.B.E. No. 150/2018) has decided as under:-

“2. In compliance with the above directions, Ministry of Railways have revisited the scheme duly obtaining legal opinion and consulted Ministry of Law & Justice. Accordingly, it has been decided to terminate the LARSGESS Scheme w.e.f. 27.10.2017 i.e. the date from which it was put on hold. No further appointments should be made under the Scheme except in cases where employees have already retired under the LARSGESS Scheme before 27.10.17 (but not normally superannuated) and their wards could not be appointed due to the Scheme having been put on hold in terms of Board's letter dated 27.10.17 though they had successfully completed the entire process and were found medically fit. All such appointments should be made with the approval of the competent authority.”

8. Subsequently, another Circular dated 28.09.2018 (RBE No. 151/2018) was issued. The contents of Circular are reproduced as below: -

“In supersession to Railway Board's letter No. E(P&A)1-2015/RT-43 dated 26.09.2018, it is stated that while the LARSGESS Scheme continues to be on hold with effect from 27.10.2017 on account of various cases, to impart natural justice to the staff who have already retired under LARSGESS scheme before 27.10.2017 (but not naturally superannuated) and appointment of whose wards was not made due to various formalities, appointment of such of the wards/candidates can be made with the approval of the competent authority.”.

9. Thus the LARSGESS Scheme has been terminated with effect from 27.10.2017 and only the cases where the employees have already retired under LARSGESS before 27.10.2017 but who are not normally

superannuated and whose case could not be considered because of the order of the Railway Board to put the Scheme on hold can be considered under the Scheme.

10. In view of the circumstances as discussed above, this OA is finally disposed of by remitting the matter to the competent authority amongst the respondents to consider the case of the applicants in the light of the Railway Board order dated 26.09.2018 (R.B.E. No. 150/2018) as well as Circular dated 28.09.2018 (RBE No. 151/2018) and to pass an appropriate speaking order under intimation to the applicants within three months from the date of receipt of a copy of this order.

11. It is made clear that we have not expressed any opinion about the merit of the case while passing this order.

12. There will be no order as to costs.

**(Ms. Naini Jayaseelan)**  
**Member-A**

**(Rakesh Sagar Jain)**  
**Member-J**

Anand...